

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.495/2005

Thursday this the 7th day of July 2005.

CORAM:

HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.KV. SACHIDANANDAN, JUDICIAL MEMBER

1. Muhsin K., S/o Late Koyamma K.P.
Kunnumpura House, Kavaratti.
2. Saleena Beegum C.,
D/o Hamza M.C.,
Chonam House, Kavaratti.
3. Noushad Beegam, D/o Hamza.
Kavaratti. Applicants

(By Advocate shri P.V.Mohanan)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. G.Sudhakaran (Information Director).
Union Territory of Lakshadweep, Kavaratti.
Chairman, Selection Committee for Selection
and appointment of Lower Divisional Clerk,
Union Territory of Lakshadweep.
3. Asadulla T., S/o P.Migdad, Kadmat.
4. Mohammed Nizamudheen T.T.,
S/o P.Muthukoya, Kalpeni.
5. Sajeed C.M.,
D/o K.Mullakoya, Kavaratti.
6. Ershad Kahan K.,
S/o K.P.Badruddeen, Kavaratti/
7. Farishtha Sahar P.P.,
D/o K.P.Muthukoya,
(President Bharathiya Janatha Party,
Kavaratti).
8. Noorunnisa B.B.,
W/o Ibrahim, Chair Person, Village Dweep
Panchayat, Minicoy.
9. Sajitha P.V., D/o N.P.Kunjikoya, Kavaratti.

10. Habsabi C.G., Kalpeni.
11. Mohammed Shafi K.,
S/o Edanilam Cheriya Koya,
Kavaratti.
12. Farithabi K.V., Androth Island.
13. Arifa K.V. Androth.
14. Cheriyabi P.P., Kalpeni.
15. Dr.K.P.Muthukoya,
Kattappalli House, Kavaratti.
(President Bharathiya Janatha Party, Union Territory of
Lakshadweep, Kavaratti.)Respondents
(by Advocate Shri Shafik M.A.)

The application having been heard on 7.7.05
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicants had appeared for selection and appointment to the category of L.D.Cs. in the Lakshadweep Administration. By notification dated 9.3.2005, 29 posts of LDCs. are sought to be filled up by Direct Recruitment. Applicants appeared for the test conducted on 14.5.05 and 15.5.05 chaired by the 2nd respondent who is the Chairman of the Selection Committee. A-2 is the Select List of meritorious and finally selected candidates. The applicants have contended that there are manipulations and irregularities in the selection process. The only ground that they have taken is that the Selection Committee members were influenced by extraneous considerations. No violation of rules or any specific instance of violation of procedures has been found. Therefore, we are of the considered view that, no interference is required by this Tribunal in the matter.

2. The applicants however, have submitted a memorandum before the 1st respondent, the Administrator of UT of Lakshadweep. Since it is a matter to be

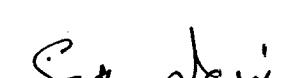
investigated by the authorities, we are of the view that, the interests of justice would be met, if a direction is given to the Ist respondent to consider and dispose of the memorandum submitted by the applicants by giving a suitable reply to the applicants within a time frame.

3. Accordingly, the Ist respondent is directed to consider and dispose of the memorandum submitted by the applicants and furnish a suitable reply to the applicants through the Ist applicant within a period of three months from the date of receipt of a copy of this order.

4. O.A. is disposed of as above. No costs.

Dated the 7th July 2005.


K.V. SACHIDANANDAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

rv